

ITEM NO.10

COURT NO.3

SECTION III-A

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No(s). 10116-10117/2016

MADHO PRASAD MISHRA (D) TH. LRS

Appellant(s)

VERSUS

MAHABIR PRASAD MISHR (D)

Respondent(s)

IA No. 94546/2019 - APPLICATION FOR SUBSTITUTION

IA No. 94608/2019 - EXEMPTION FROM FILING O.T.

IA No. 94605/2019 - SETTING ASIDE AN ABATEMENT)

Date : 29-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
[IN CHAMBERS]

For Appellant(s)

Ms. S. Janani, AOR

For Respondent(s)

Mr.Imtiaz Ahmed,Adv.
Mrs.Naghma Imtiaz,Adv.
Mr.Ahmed Zargham,Adv.
M/S. Equity Lex Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications have been filed for condonation of delay, setting aside abatement and for bringing on record the legal heirs of deceased sole respondent.

Abatement is set aside.

Delay in filing of application for substitution is condoned.

Lrs. of deceased sole respondent, as prayed for, are taken on record.

Amended cause title be filed within four weeks with advance copy to the other party.

Notice be issued to the Lrs. of deceased sole respondent.

(SUSHMA KUMARI BAJAJ)
SENIOR PERSONAL ASSISTANT

(SANTOSH KUMAR)
BRANCH OFFICER

